

There is also a proposal that we should advance them another Rs. 46 lakhs. So, between the Madhya Pradesh Government and us the capital will be made up. That is the idea.

Dr. P. S. Deshmukh: What is the public contribution? What is the amount that has been raised by public shares?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): It is Rs. 1.4 crores.

Shri K. G. Deshmukh: May I know how many Managing Directors' services have been terminated up to this time and for what reasons?

Shri Karmarkar: I should like to have notice about the previous terminations of services, but the Madhya Pradesh Government have now appointed one of their Officers as the Managing Director.

श्री जसानी : क्या यह बात सही है कि मध्य प्रदेश सरकार ने जो कमेटी बनाई थी उस ने उस रकम की मंजूरी नहीं दी जो कि मांगी गई थी और कोई जानकारी भी नहीं कराई गई जब कि इंकवारी के लिये कहा गया था ?

Shri Karmarkar: I couldn't follow it. Will he kindly repeat the question?

Mr. Speaker: He says that some amount which was asked for was not sanctioned by the Committee appointed by the Madhya Pradesh Government and they wanted a further enquiry or reference to the Committee. Has he any information?

Shri Karmarkar: I have no information on that point, Sir.

Shri Jasani: Was any Sub-Committee appointed?

Shri Karmarkar: The Committee submitted its report to the State Government, and the project cost as worked out by them has now been accepted, and they have made some suggestions also.

श्री जसानी : उस कमेटी की रिपोर्ट की वार्तों पर क्या क्या अमल हुआ है ?

श्री कर्मरकर : जो काम चल रहा है वही उस का नतीजा है ।

सरकार ए० एस्० सहस्रक : क्या सरकार बतायेगी कि इन्फा कमेटी की रिपोर्ट क्यों नहीं प्रकाशित की गई ?

श्री कर्मरकर : इस के बारे में स्टेट गवर्नमेंट से मालूम करेंगे ।

HOUSES FOR DISPLACED PERSONS

*1205. **Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Rehabilitation be pleased to state how many displaced persons in Delhi have been accommodated in the houses of evacuees?

(b) What was the quota of displaced persons allotted originally to Delhi for resettlement and how many have actually come to Delhi?

(c) How many tenements, houses and shops were constructed in and near Delhi during 1951-52?

(d) How many will be available for allotment before the end of June 1952?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 1,90,000.

(b) The quota originally allotted to Delhi was one lakh. As against this 5.10 lakh displaced persons were in Delhi according to the census of 1951.

(c) 8,564 houses and tenements and 1,906 shops were completed and 5,002 houses and tenements and 493 shops were under construction on 1st April 1952.

(d) About 5,000 houses and tenements and shops.

Pandit Munishwar Datt Upadhyay: How many evacuee houses are still there which have not been allotted to anybody?

Shri A. P. Jain: Thirty-three.

Pandit Munishwar Datt Upadhyay: Is it on account of dispute?

Shri A. P. Jain: Altogether thirty-three evacuee houses are lying vacant and they have not been allotted.

Pandit Munishwar Datt Upadhyay: What was the total number of displaced persons out of which this quota was allotted to Delhi originally?

Shri A. P. Jain: 49 lakhs and odd.

Pandit Munishwar Datt Upadhyay: Was it revised later on?

Shri A. P. Jain: It has been a rather painful history, because from 1 lakh it was raised to 2½ lakhs on 14th September 1948. Then, from 2½ lakhs it was raised to 3 lakhs—that was only provisional. And, from 3 lakhs it was raised to 3½ lakhs on 30th July 1949. Actually, when the census was taken they were 5-10 lakhs.

Pandit Munishwar Datt Upadhyay: What is the number of displaced persons who still remain to be accommodated after these allotments, and by what time are they expected to be accommodated?

Shri A. P. Jain: A census is being carried out and when that work is completed—which, I hope will be by the end of this month—I shall be in a position to give further figures.

Pandit Munishwar Datt Upadhyay: May I know the number remaining to be accommodated?

Shri A. P. Jain: I have just explained that.

Mr. Speaker: He says a census is being carried out and it can be known only when the census is completed.

Sardar Hukam Singh: The census referred to by the Hon. Minister, is it the present census carried out by the Municipal Committee, Delhi or is it a different census by the Government itself?

Shri A. P. Jain: Actually, a rough census was taken by the Rehabilitation Ministry at the Centre. Then, a detailed census is being carried on by the Delhi State Government.

Sardar Hukam Singh: It was stated in the papers this morning that that has been completed by the Delhi State Government. If so, has Government any information as to the number that is still un-rehabilitated?

Shri A. P. Jain: If the hon. Member has seen the report in the papers, he would have noticed that the number mentioned is 18,000 units in old Delhi.

Shri Kelappan: Have Government received any complaints that the rents fixed for these tenements are high?

Shri A. P. Jain: I think the rents, as compared to the market rents, are very moderate.

RENT FOR M.P.s' FLATS

*1206. **Shri K. C. Sodhia:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) to what factors the difference is due in the rates of rents charged from

M.P.s. living in different categories of accommodation;

(b) whether the accommodation and furniture in bungalows is inferior to that in the flats;

(c) to what factors the difference is due between rents on the same accommodation between 'on duty' and 'off duty' persons;

(d) what is the cost of construction per unit of accommodation in case of bungalows and flats supplied to M.P.s.; and

(e) why annual rental is available only in case of bungalows and not in case of flats?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain): (a) Rent for buildings is based on their capital costs and the difference in the rates of rent charged from M.P.s. living in different categories of accommodation is due to the difference in their costs. Government have however now decided to pool the rents of the bungalows and the flats and to refix the rents according to the accommodation available in them.

(b) No, Sir.

(c) The difference is due to the fact that during duty period standard rent as calculated under F.R.45-A is charged to Members while during non-duty period rent as calculated under F.R.45-B is charged. Government have now decided to do away with this distinction between duty periods and non-duty periods and to charge standard rent as calculated under F.R.45-A throughout the year.

(d) A statement containing the information asked for by the hon. Member in respect of the bungalows is placed on the Table of the House. [See Appendix VI, annexure No. 11.]

As regards the information in respect of the flats, I would draw the attention of the hon. Member to the statement placed on the Table of the House in reply to part (c) of Starred Question No. 321 on the 30th May 1952 by Sardar Lal Singh.

(e) Because the flats were constructed long after the decision to allot some of the bungalows on annual rental basis was taken. However, with the decision mentioned in my reply to part (c) of this question, the question of allotting bungalows or flats on annual rental basis will not arise.

Mr. Speaker: I think the matter was explained by the hon. Minister during a recent discussion. There is hardly any scope about it now.